## GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

### LOK SABHA

## UNSTARRED QUESTION NO. 1378 TO BE ANSWERED ON 25.07.2016

### WELFARE OF DOMESTIC LABOURERS

#### 1378. SHRI P.R. SENTHIL NATHAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)the details of schemes and programmes being implemented by the Government to protect the interests of the domestic workers particularly women helps in the country, Scheme-wise and State/UTwise;
- (b)the funds allocated, disbursed and spent therunder along with the beneficiaries during the last three years and the current year, Scheme-wise and State/UT-wise;
- (c)whether the Government has announced any new welfare measures to benefit domestic labour in the country particularly the women domestic helps;
- (d)if so, the details thereof; and
- (e)the other steps taken/being taken by the Government in this regard?

#### ANSWER

# MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) to (e): Domestic work falls under the purview of State Sphere and the State Governments are empowered to enact legislation for Domestic Workers.

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The central Government has not enacted any separate law to protect the interest of domestic workers. However the Central Government has enacted the Unorganized Workers' Social Security Act, 2008 for providing social security to all unorganized workers including domestic workers. The Act provides for formulation of social security schemes viz life and disability cover, health and maternity benefits & old age protection by the Central Government. The State Governments are mandated under the Unorganized Workers' Social Security Act, 2008 to formulate suitable welfare schemes for unorganized sector workers including domestic workers relating to provident fund, employment injury benefits housing, education schemes for children, skill up gradation of workers, financial assistance & old age homes.

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